

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

No. Of Adjournment : 1

COURT NO. : 1

01/03/2021

O.A./105/2021

WITH IR

SRIKANTA CHANDRA SUNDAR RAY

-V/S-

D/O POST

ITEM NO:102

FOR APPLICANTS(S) Adv. : Mr. Sailabala Jena

FOR RESPONDENTS(S) Adv.: Mr. G.R. Verma

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Mr. G.R. Verma, Ld. Counsel for the Respondents through V.C.</p> <p>Since the revision is pending before the appropriate authority and the applicant has not challenged the order of punishment or the order passed by the Appellate Authority before this Tribunal in this O.A., therefore, we are inclined to interfere at this stage.</p> <p>It is also ascertained that the orders passed by the Disciplinary Authority and Appellate Authority have not been filed in this case and the copy of the Memorandum Appeal has also not been filed in this case. In the above circumstances, Ld. Counsel for the applicant has prayed that a direction may be given to the Revisional Authority to consider his prayer for supply copies of the relevant documents for which he had earlier prayed for before the inquiring officer. It is also submitted by him that the inquiring officer vide his order dated 28.02.2017 (Annexure-A/1) directed for production of the relevant documents to the applicant. Accordingly, without going into the merit of this case, we dispose of this O.A. with an observation that the applicant, if so advised, may raise these points before the Revisional Authority so that the Revisional Authority can pass appropriate order in accordance with law.</p> <p>The O.A. is disposed of accordingly without entering into the merit of this case.</p> <p>Copy of this order be supplied to Ld. Counsels for both sides.</p>

	( T. JACOB) MEMBER (A)	( SWARUP KUMAR MISHRA) MEMBER (J)
	kb	